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**CENTRAL ADMINISTRATIVE TRIBUNAL,
CHANDIGARH BENCH,
CHANDIGARH.**

O.A.No.060/00958/2014

Decided on : 16.09.2015

CORAM: **HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER**
HON'BLE DR. BRAHM A. AGRAWAL, JUDICIAL MEMBER

Prithi Singh, son of Shri Bhoop Singh, Caste Jat, resident of Village Mahmoodpura, P.S. Gohana, District Sonepat, Haryana.

... **Applicant**

Versus

1. Union of India through Secretary to Govt. of India, Ministry of Agriculture, Department of AHD and Fisheries, Krishi Bhawan, New Delhi.
2. Deputy Registrar, Central Head Registration Scheme, Ministry of Agriculture, Department of AHD and Fisheries, Rohtak.

... **Respondents**

Present: Mr. S.K. Daaria, proxy for Mr. Sumit Gupta, counsel for the applicant.
Mr. B.B.Sharma, counsel for respondent no.1
Mr. Sewa Singh, proxy for Mr. A.D.S.Bal, counsel for respondent no.2 & A in MA.

ORDER

HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

1. MA.No.060/00492/2015 has been filed on behalf of respondent no.2, under Rule 8 of the C.A.T. (Procedure) Rules, 1987, for placing on record Annexures mentioned in counter reply dated 21.01.2015.
2. Learned proxy counsel for the applicant states at the bar that he wishes to withdraw the present OA with liberty to file afresh after decision of Cr.

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Revision No.947 of 2009 pending before the Hon'ble Rajasthan High Court, Jaipur. He has filed CM No.060/00994/2015 n this regard.

4. OA is dismissed as withdrawn with liberty aforementioned. MA No.060/00492/2015 and CM No.060/00994/2015 are disposed of accordingly.

**(RAJWANT SANDHU)
ADMINISTRATIVE MEMBER**

**(DR. BRAHM A. AGRAWAL)
JUDICIAL MEMBER**

Place: Chandigarh
Dated:16.09.2015.

SV: